BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 231 of 2021(SZ)

P.G. Sethuraman,
14/41, Perandaikattu valasu,
Kangeyam Taluk,
Tiruppur – 638 701

... Applicant

Versus

The Principal Secretary to Government of Tamil Nadu
and 5 others

...Respondent(s)

<u>TYPED SET OF PAPER.</u>

S. No	Date	Events	Page No.
1	13.09.2011	Copy of the District Collector, Tiruppur in R.c. No. 381/Mines/2011	1-5
2	18.11.2016	Copy of the Environmental Clerance from the State Level Environment Impact Assessment Authority, Chennai in R.c. No. SEIAATN/F.No.5891 /1(a)/ EC.No.3903 /2016 Dated: 18.11.2016.	6-13
3	12.01.2017	Copy of the District Collector, Tiruppur in R.c. No. 416/Mines/2016	14-19
4	15.12.2021	Copy of the District Environmental Engineer, Tiruppur North letter in R.c. No. F. NGT Case/ O.A. No. 231/2021 (SZ) / DEE/ TNPCB / TPN/2021 dated 15.12.2021	20-23
5	17.12.2021	Copy of the Joint Inspection report of the Revenue Divisional Officer, Dharapuram and Deputy Director, Geology and Mining, Tiruppur	24-25
6	21.12.2021	Copy of the District Collector, Tiruppur letter in R.c. No. 925/2020/Mines	26-30
7	21.12.2021	Copy of the District Collector, Tiruppur show cause notice in R.c. No. 925/2020/Mines	31-33

Standing Counsel for NGT

திருப்பூர் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறை ஆணை

முன்னிலை:- திரு. எம். மதிவாணன், இ.ஆ.ப.,

ந.க. 381 / கனிமம் / 2011. நாள்: 13.09.2011.

பொருள: கனிமங்களும் குவாரிகளும் - சாதாரண கற்கள் - திருப்பூர் மாவட்டம் - காங்கயம் வட்டம் - சேனாபதி பாளையம் கிராமம் - புல எண்கள். 733/2 மற்றும் 734/2 ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பரப்பில் சாதாரண கற்கள் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் திரு. ஆர். மனோகரன் என்பவருக்கு வழங்கி உத்தரவிடப் படுகிறது.

பார்வை:
1. திரு. ஆர். மனோகரன், த/பெ. கே.கே. ராமசாமி, 2/259, ரெட்டிபாளையம், ஆண்டாங்கோயில் அஞ்சல், கரூர் என்பவரின் மனு நாள்: 17.8.2011.
2. தாராபுரம் வருவாய் கோட்டாட்சியர் அவர்களின் அறிக்கை ப.மு. 2137 / 2011 / ஆ நாள்: 9.9.2011.
3. திருப்பூர் புவியியல் மற்றும் சுரங்கத்துறை உதவி இயக்குநர் அவர்களின் இடப்பார்வை அறிக்கை நாள்: 02.09.2011.

உத்தரவு:-

திருப்பூர் மாவட்டம், காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண்கள். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு திரு. ஆர். மனோகரன், த/பெ. கே.கே. ராமசாமி, 2/259, ரெட்டிபாளையம், ஆண்டாங்கோயில் அஞ்சல், கரூர் என்பவர் குவாரி குத்தகை உரிமம் கோரி பார்வை 1ல் கண்டவாறு மனு செய்துள்ளனர்.

2. மனுதாரர் உரிய படிவத்தில் மனு செய்திருப்பதுடன், விண்ணப்பக் கட்டணம் மற்றும் அடிப்படை செலவினங்களுக்காக ரூ. 1500/- ஐ சலான் எண். 158, நாள்: 4.7.2011-ல் திருப்பூர் பாரத மாநில வங்கியில் செலுத்தியுள்ளார். மேலும், மனுதாரர் செலுத்த வேண்டிய வருமான வரி மற்றும் கனிம வரி எதுவும் நிலுவையில் இல்லை என்பதற்கான சான்றுறுதி ஆவணம் மற்றும் கிராம கணக்கு நகல்களையும் சமர்ப்பித்துள்ளார்.

3. மனுதாரர் சாதாரண கற்கள்/ கிராவல் மண் வெட்டி எடுக்க உரிமம் கோரிய பிரஸ்தாப புலத்தை தாராபுரம் வருவாய் கோட்டாட்சியர் மற்றும் உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, திருப்பூர் ஆகியோர் இடப்பார்வை செய்து அறிக்கை சமர்ப்பித்துள்ளனர்.

4. பார்வை 2ல் கண்ட தாராபுரம் வருவாய் கோட்டாட்சியர் அவர்களின் அறிக்கையில், காங்யம் வட்டம், சேனாபதிபாளையம் கிராமம், க.ச. 733/2-ல் 1.96.5 ஹெக்டர்

மற்றும் புல எண். 734/2ல் 1.28.5 ஹெக்டேர் ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டேர் பரப் புவியியல் மற்றும் சுரங்கத்துறை கடித எண். 2652/2011 நாள்: 24.1.2011 ன்படியும், கிராம நிர்வாக அலுவலர் 2014 ன்படியும் திரு. விண்ணப்பதாரரால் விண்ணப்பம் செய்யப்பட்டு அனைத்து அலுவலகத்தில் இருந்து அறிக்கை பெறப்பட்டது எனவும், விண்ணப்ப புலத்தின் எல்லைகள் வரையறுக்கப்பட்டு எல்லைக் கற்கள் நடப்பட்டுள்ளன எனவும், விண்ணப்ப புலமானது புல எண். 736, 722-க்கு மேற்கிலும், புல எண் 731, 723-க்கு கிழக்கிலும், புல எண். 735-க்கு வடக்கிலும், 733/1, 734/1-க்கு தெற்கிலும் அமைந்துள்ளது எனவும், குத்தகை புலத்திற்கு அருகில் 300 மீட்டர் சுற்றளவில் குடியிருப்புகளோ, அங்கீகாரம் பெற்ற மனைப்பிரிவுகளோ, உயர்/ அழுத்த மின் பாதைகளோ கோயில், பஞ்சமி போன்ற ஒதுக்கப்பட்ட நிலங்களோ மற்றும் புராதனச் சின்னங்கள் ஏதும் இல்லை எனவும், பொதுமக்களிடமிருந்து ஆட்சேபணைகள் ஏதும் இன்றைய தேதி வரை வரப்பெறவில்லை எனவும், இப்புலத்தின் கீழ் பக்கம் பி.ஏ.பி. வாய்க்கால் செல்வதால், அதற்கு எந்தவித இடையூறும் இன்றி குவாரிப் பணி மேற்கொள்ள வேண்டும் என்ற நிபந்தனையுடன் கல்குவாரி குத்தகை உரிமம் வழங்கலாம் என தெரிவித்துள்ளார்.

5. பார்வை 3ல் கண்ட திருப்பூர் புவியியல் மற்றும் சுரங்கத்துறை உதவி இயக்குநரின் புலத்தணிக்கை அறிக்கையில், விண்ணப்ப புலத்திற்கு இதற்கு முன்பு என்.எஸ். பார்த்திபன் என்பவருக்கு ஈரோடு மாவட்ட ஆட்சியரின் செயல்முறை ஆணை ந.க. 29164 / 2006 / கனிமம்-1 நாள்: 14.8.2006-ன்படி ஐந்து ஆண்டுகளுக்கு வழங்கப்பட்ட கல்குவாரி குத்தகை உரிமம் 13.8.2011 உடன் முடிவடைந்தது எனவும், விண்ணப்ப புலம் சமதளமானது எனவும், இதில் முந்தைய கல்குவாரி உரிம காலத்தில் கல்லுடைத்த சமச்சீரற்ற கற்குழிகள் உள்ளன எனவும், இதில் வடபகுதியில் உள்ள கற்குழியின் நீளம் கிழமேலாக 33 மீ, அகலம் 41 மீ, தெற்குப் பகுதியிலுள்ள கற்குழியின் நீளம் 71 மீ, அகலம் கிழக்குப் பகுதியில் 49 மீ, மேற்குப் பகுதியில் 29 மீ, இரண்டு குழிகளிலும் ஆழம் சராசரியாக 9 மீ எனவும், மண் மற்றும் கழிவுப் பாறைகள் 1 முதல் 3 மீட்டர் வரை காணப்படுகிறது எனவும், அதன் கீழ் சார்னோகைட் வகை பாறை காணப்படுகிறது எனவும், இவ்வகைப் பாறை சாதாரண கற்கள் மற்றும் ஜல்லி கற்கள் உற்பத்தி செய்ய ஏற்றது எனவும், விண்ணப்ப புலத்தின் வடக்குப் பகுதியில் ஒரு பி.ஏ.பி. கிளை வாய்க்கால் உள்ளது எனவும், அதற்கும் கற்குழிக்கும் 12 மீ இடைவெளி உள்ளது எனவும், மேலும் விண்ணப்ப புலத்திற்கு வடக்கில் வெளியேயும், புல எண். 734/2ன் மேற்கு எல்லையின் வடபகுதியிலும் மனுதாரரின் கல் அரவை ஆலைக்கு செல்லும் உயர் மின்னழுத்த கம்பி பாதை உள்ளது எனவும், பி.ஏ.பி. கிளை வாய்க்கால் மற்றும் உயரழுத்த கம்பி பாதைக்கும் 50 மீட்டர் பாதுகாப்பு இடைவெளி அளித்து குவாரிப் பணி புரிய வேண்டும் என்ற நிபந்தனையுடன் மனுதாரருக்கு சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

6. திருப்பூர் மாவட்டம், காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண்கள். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டேர்

பரப்பில் திரு. என்.எஸ். பார்த்திபன் என்பவருக்கு ஈரோடு மாவட்ட ஆட்சியரின் செயல்முறை ஆணை ந.க. 29164 / 2006 / எக்ஸ்-1 நாள்: 14.8.2006-ன்படி ஐந்து ஆண்டுகளுக்கு வழங்கப்பட்ட கல்குவாரி குத்தகை உரிமம் 13.8.2011 உடன் முடிந்தது.

7. இவ்வலுவலகத்தில் பராமரிக்கப்படும் ஆவணங்களின் அடிப்படையில் மனுதாரர் செலுத்த வேண்டிய கனிம வரி ஏதும் நிலுவையில் இல்லை.

8. மேற்கண்ட அலுவலர்களின் பரிந்துரை மற்றும் சிறுகனிம சலுகை விதிகளின் பேரில், மனுதாரருக்கு குவாரி குத்தகை உரிமம் வழங்க ஒப்புதல் தெரிவிக்கப்பட்டதன் பேரில், மனுதாரர் விதிகளின்படி காப்புத் தொகையாக ரூ. 5000/-ஐ பாரத மாநில வங்கி, திருப்பூர், சலான் எண். 137, நாள்: 13.9.2011-ன்படி செலுத்தி அசல் சலானையும், 1959-ம் தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பின் இணைப்பு IV கண்டுள்ள படிவத்தில் உரிய முத்திரைத்தாளில் குத்தகை ஒப்பந்தப் பத்திரம் தயார் செய்து அளித்துள்ளார்.

எனவே, திரு. ஆர். மனோகரன், த/பெ. கே.கே. ராமசாமி, 2/259, ரெட்டிபாளையம், ஆண்டாங்கோயில் அஞ்சல், கரூர் என்பவருக்கு திருப்பூர் மாவட்டம், காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண்கள். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றிய நாளான <u>13.09.2011 முதல் 12.09.2016</u> வரை ஐந்து ஆண்டுகளுக்கு 1959-ம் ஆண்டு, தமிழ்நாடு சிறுகனிம சலுகை விதி 19 (1) மற்றும் 22-ன்படி குத்தகை ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள் மற்றும் தமிழ்நாடு சிறுகனிம சலுகை விதிகளில் கண்டுள்ள நிபந்தனைகளின் பேரிலும் குவாரி குத்தகை உரிமம் வழங்கி ஆணையிடப்படுகிறது.

<u>சிறப்பு நிபந்தனைகள்:-</u>

1. குத்தகைப் புலத்திற்கு வடக்கில் வெளியேயும், புல எண். 734/2ன் மேற்கு எல்லையின் வடபகுதியிலும் மனுதாரரின் கல் அரவை ஆலைக்கு செல்லும் உயர் மின்னழுத்த கம்பி பாதைக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளி அளித்து குவாரிப்பணி புரிய வேண்டும்.

2. குத்தகைப் புலத்தின் வடக்குப் பகுதியில் செல்லும் பி.ஏ.பி. கிளை வாய்க்காலுக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளி அளித்து குவாரிப் பணி புரிய வேண்டும்

<u>நிபந்தனைகள்:-</u>

1. குத்தகைதாரர் தனக்கு அளிக்கப்பட்ட குத்தகை பகுதியின் எல்லைகளை தெளிவாக காட்டும் வகையில் கல் நட்டு வண்ணம் இட்டு குத்தகை காலம் முழுமைக்கும் பராமரிக்க வேண்டும்.

2. குத்தகையின் முழு விவரங்கள் அடங்கிய தகவல் பலகை வைத்தல் வேண்டும்.

3. குவாரிக்கு சென்றுவரும் பாதை வசதிகள் குத்தகைதாரர்கள் அவர் தம் சொந்த பொறுப்பிலேயே அமைத்துக் கொள்ள வேண்டும்.

4. குத்தகை உரிமம் வழங்கப்பட்ட பகுதியில் சாதாரண கட்டுமான கல், ஜல்லி, அளவுக்கல் அளவிலான மெருகூட்ட கூடிய தகுதி வாய்ந்த ஆபரண கற்களை உடைக்கக் கூடாது.

5. குவாரியிலிருந்து கொண்டு செல்லப்படும் மேற்கண்ட வகை கற்களுக்கு 1959ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் பின் இணைப்பு 2ல் கண்டுள்ளவாறு உரிமவரி செலுத்த வேண்டும். அரசு அவ்வப்போது அறிவிக்கும் உரிமவரி மாற்றங்களுக்கு ஏற்ப எவ்வித ஆட்சேபணை இன்றி செலுத்துதல் வேண்டும்.

6. குத்தகை அனுமதி வழங்கப்பட்ட நிலத்திலிருந்து கொண்டு செல்லப்பட்ட கற்களுக்கு முறையான கணக்குகளும், குழிவாயில் பதிவேடும் முறையாக பராமரித்தல் வேண்டும். அவற்றை சம்பந்தப்பட்ட அலுவலர்கள் தணிக்கைக்கு ஆஜர்படுத்த கோரினால் தவறாது சமர்ப்பிக்க வேண்டும்.

7. உதவி இயக்குநர் (புவியியல் மற்றும் சுரங்கத்துறை)-ன் அலுவலக முத்திரை, கையொப்ப முத்திரையுடன் கூடிய உரிய அனுப்புகைச் சீட்டை வாகனங்களுக்கு கொடுக்கப்படும் போது அனுப்புகைச் சீட்டில் வாகன எண். தேதி, புறப்படும் நேரம், செலுத்துமிடம் ஆகியவற்றை முறையாகக் குறிப்பிட்டு கையொப்பம் இட்ட பின்னரே, குத்தகைதாரரோ அல்லது அவரது அனுமதி பெற்ற நபரோ கொடுக்க வேண்டும். மேற்கண்டவாறு குறிப்பிடுவதில் ஏதேனும் தவறுகள் இருந்தாலோ, கலங்கள் பூர்த்தி செய்யப்படாமல் இருந்தாலோ முறையற்ற வகையில் கனிமம் எடுத்துச் செல்வதாகக் கருதப்பட்டு வாகனத்தை கைப்பற்றி அபராதம் விதிப்பதோடு, அதற்கு குத்தகைதாரரை பொறுப்பாக்கி கனிம விதிகளின் படி மேல் நடவடிக்கை எடுக்கப்படும்.

8. இந்த ஆணையில் குத்தகை அனுமதி வழங்கப்பட்ட புலத்ததை முழுமையாகவோ, பகுதியாகவோ எவருக்கும் உள் குத்தகைக்கு விடுவதோ அல்லது கிரையம் செய்வதோ கூடாது.

9. குத்தகைதாரர், தமக்கு குத்தகை வழங்கப்பட்ட பகுதிக்கு அருகில் உள்ள பட்டா நிலத்திற்கு எவ்வித இடையூறும் இல்லாமல் குவாரிப் பணி செய்யப்பட வேண்டும்.

10. வெடிபொருள் சட்டம் 1884ல் தெரிவிக்கப்பட்ட சரத்துக்கள் மற்றும் கீழ்காணும் நிபந்தைகளின்படியும் குறைந்த அளவு வெடிபொருளை உபயோகித்து கற்கள் வெளியே சிதறாமலும், சத்தம் அதிகம் ஏற்படாமலும், பொதுமக்களுக்கும், கால்நடைகளுக்கும், எவ்வித பாதிப்பும் இன்றியும் கல்குவாரி பணி செய்யப்பட வேண்டும்.

அ) கல்குவாரியில் ஒரு முறை வெடிப்பதற்கு மொத்த குழிகளிலும் உபயோகிக்கப்படும் / நிரப்பப்படும் வெடிமருந்தின் அளவு இரண்டு கிலோ கிராமிற்கு மிகாமல் இருக்க வேண்டும்.

ஆ) ஒரு முறை வெடிக்கும் மொத்த குழிகளின் எண்ணிக்கை 10-க்கு மிகாமல் இருக்க வேண்டும்.

இ) சிறிய விட்டமுடைய (< 50 மி.மீ) ஆழ்துறை குழிகளை ஜாக்ஹாமர் மூலம் அமைத்து அடிப்பகுதியில் டெட்டனேட்டர் வைத்து வெடிக்கும் முறையை கடைப்பிடிக்க வேண்டும். மேலும், பெரிய / அகல விட்டமுடைய குழிகளை போர் (Wagon Drill) வாயிலாக அமைத்து கண்டிப்பாக வெடிக்க கூடாது.

ஈ) டிலே (delay) டெட்டனேட்டர்களை குழிகளின் அடிப்பகுதியில் அமைத்து (Bottom initiation) கல்குவாரிகளில் வெடிக்க வேண்டும்.

உ) முதலில் வெடி வைத்து பெயர்ந்து வந்த பெரிய கற்களை சிறிதாக்க மீண்டும் இரண்டாவது முறையாக வெடி வைக்கக் கூடாது.

ஊ) அருகாமையில் உள்ள குடியிருப்புகளுக்கும், பொதுமக்களுக்கும் எவ்வித பாதிப்பும் ஏற்படா வண்ணம் கட்டுபாடான முறையில் (controlled blasting method) அதாவது கல்குவாரியில் வெடி வைக்கும் பரப்பினை தண்ணீரால் ஈரப்படுத்தியும், குறைந்தளவு வெடி மருந்துகள் நிரப்பப்பட்ட குழிகள் மீது மண் மூட்டைகள், பழைய கோணிப்பைகள், டயர்கள் மற்றும் கன்வேயர் பெல்ட்டுகளை அமைத்து மஃபுல் (Muffle blasting) முறையில் வெடி வைத்து குவாரிப்பணி செய்யலாம்.

எ) வெடிபொருள்கள் அரசு உரிமம் பெற்ற விற்பனைதாரரிடம் மட்டுமே பெற்று வெடிப்பதற்கு உரிமம் / அங்கீகாரம் பெற்ற வெடிப்பாளர்களை (Blaster / Mines mate) கொண்டு கல் குவாரியில் வெடி வைக்க வேண்டும்.

11. மேற்கூறிப்பிட்ட நிபந்தனை, மற்றும் கனிம விதிகளை மீறியுள்ளது உறுதிபடும் தருணத்தில் விதிமுறைகளுக்கு உட்பட்டு குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும். மேற்கண்ட நிபந்தனைகள் ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள் மற்றும் 1959-ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் ஆகியவற்றின் அடிப்படையில் குத்தகைதாரர் குவாரிப் பணி புரிய வேண்டும்.

(ஒம்)... எம். மதிவாணன்,
மாவட்ட ஆட்சியர்,
திருப்பூர்.

பெறுநர்

திரு. ஆர். மனோகரன்,
த/பெ. கே.கே. ராமசாமி,
2/259, ரெட்டிபாளையம்,
ஆண்டாங்கோயில் அஞ்சல்,
கரூர்

நகல்:-

1. வருவாய் கோட்டாட்சியர் - தாராபுரம்
2. வருவாய் வட்டாட்சியர் - காங்கயம்
3. வட்டார வளர்ச்சி அலுவலர் - வெள்ளகோயில்
4. கிராம நிர்வாக அலுவலர் - சேனாபதிபாளையம் (வட்டாட்சியர் மூலமாக)

// உண்மை நகல் / உத்தரவுப்படி //

14/3/11
மாவட்ட ஆட்சியருக்காக,
திருப்பூர்.

14.9.4

- 399 -

7/12/16 4/6/16

सत्यमेव जयते

30 NOV 2016

Dr. S. KALYANASUNDARAM ,I.F.S.(Retd.)
CHAIRMAN

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY – TAMIL NADU
3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.
Phone No.044-24359974
Fax No. 044-24359975

ENVIRONMENTAL CLEARANCE

Lr. No.SEIAA-TN/F.No.5891/1(a)/ EC.No: 3903/2016 dated: 18.11.2016

To
Thiru. R. Manoharan
No.1/284, K.N. Garden
Andankovil Keel Pagam
Attur Post
Karur District- 639008

Sir,

Sub: SEIAA-TN – Proposed **Rough Stone & Gravel** quarry located at S.F.No 733/2 & 734/2, Senapathipalayam Village,Kangeyam Taluk, Tiruppur District- issue of Environmental Clearance – Reg.

Ref: 1. Your Application for Environmental Clearance dt: 08.11.2016
2. Minutes of the 83th SEAC held on 11.11.2016
3. Minutes of the SEIAA meeting held on 18.11.2016

Details of Minor Mineral Activity:-

This has reference to your application first cited. The proposal is for obtaining environmental clearance for mining/quarrying of minor minerals based on the particulars furnished in your application as shown below.

1	**Name of Project Proponent and address**	Thiru. R. Manoharan No.1/284, K.N. Garden Andankovil Keel Pagam Attur Post Karur District- 639008
2	**Location of the Proposed Activity**	
	Survey Number	733/2 & 734/2
	Latitude and Longitude	10°54'56.49"N to 10°55'02.60"N 77°44'28.50"E to 77°44'36.42"E
	Village	Senapathipalayam
	Taluk	Kangeyam

Kalyanasundaram
CHAIRMAN
SEIAA-TN

	District	Tiruppur
3	**Proposed Activity**	
	i. Minor mineral	Rough Stone & Gravel
	ii. Mining Lease Area	3.25.0 Ha
	iii. Approved quantity	278721 cu.m of Rough stone,4830 cu.m of Gravel & 14850 cu.m of Weathered formation
	iv. Depth of Mining	55 m
	v. Type of mining	Opencast Semi mechanised Mining
	vi. Category(B1/B2)	B2
	vii. Precise area communication	Na.Ka.416/Kanimam/2016 Dated:25.10.2016
	viii. Mining plan approval	Deputy Director Rc.No.416/Mines/2016 Dated:27.10.2016
	ix. Mining lease period	5 Years
4	**Whether Project area attracts any General conditions specified in the EIA notification, 2006 as amended:-**	Not attracted. Affidavit furnished
5	**Man Power requirement per day:**	11 Employees
6	**Utilities**	
	i. Source of Water :	Water vendors/Existing Borehole
	ii. Quantity of Water Requirement in KLD:	
	a. Domestic b. Industrial c. Green Belt & Dust Suppression	0.3KLD } 0.7KLD
	iii. Power Requirement: a. Domestic Purpose b. Industrial Purpose	TNEB 226266 Liters of HSD
7	**Cost** i. Project Cost ii. EMP Cost	Rs.57.25 Lakhs Rs.7.10 Lakhs
8	**Public Consultation:-**	Not required as per O.M. dated 24.12.2013 of MoEF, GoI.
9	**Date of Appraisal by SEAC:-** **Agenda No:**	11.11.2016 83-23
10	**Date of Review/Discussion by SEIAA and the Remarks:-** The proposal was placed before the SEIAA in its **201** Meeting held on **18.11.2016** and the Authority after careful consideration, decided to grant environmental clearance to the said project Mining of Rough Stone & Gravel subject to terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.	
11	**<u>Validity:</u>** **This Environmental Clearance is granted to Mining of Rough Stone & Gravel for the production quantity of 278721 cu.m of Rough stone,4830 cu.m of Gravel & 14850 cu.m of Weathered formation for the period of 5 Years from the date of execution of the Mining Lease period.**	

Kalyanam
CHAIRMAN
SEIAA-TN

1401

Conditions to be Complied before commencing mining operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
    I. The project has been accorded Environmental Clearance.
    II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
    III. Environmental Clearance may also be seen on the website of the SEIAA.
    IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the SEIAA.
2. The applicant has to obtain land use classification as industrial use before issue/renewal of mining lease.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 15 mts. From any civil structure shall be kept from the periphery of any excavation area.
14. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.

Kalyanasundaram

CHAIRMAN

SEIAA-TN

15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
16. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
18. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
19. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
20. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
21. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009.
22. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
    i. Roads shall be graded to mitigate the dust emission.
    ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
23. The following measures are to be implemented to reduce Noise Pollution
    i. Proper and regular maintenance of vehicles and other equipment
    ii. Limiting time exposure of workers to excessive noise.
    iii. The workers employed shall be provided with protection equipment and earmuffs etc.
    iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
24. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
25. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
26. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
27. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
28. The following measures are to be adopted to control erosion of dumps:-
    i. Retention/ toe walls shall be provided at the foot of the dumps.
    ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.

CHAIRMAN
SEIAA-TN

405

29. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
30. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
31. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
32. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
33. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
34. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
35. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
36. It shall be ensured that the total extent of nearby quarries(existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 25 hectares within the mining lease period of this application.
37. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site
38. Ground water quality monitoring should be conducted once in 3 Months
39. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
40. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF , GOI.
41. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF , GOI..
42. Bunds to be provided at the boundary of the project site.
43. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.

CHAIRMAN
SEIAA-TN

44. At least 10 Neem trees should be planted around the boundary of the quarry site.
45. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
46. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity
47. The Project Proponent shall provide solar lighting system to the nearby villages
48. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
49. Rainwater shall be pumped out Via Settling Tank only
50. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
51. As per MoEF&CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wild Life angle including clearance from standing committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.
52. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
53. Safety equipments to be provided to all the employees.
54. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai
55. The Assistant/Deputy Director, Department of Geology & mining shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
56. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
57. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
58. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
59. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
60. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.

CHAIRMAN
SEIAA-TN

405

General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.

Kalyanaraman
CHAIRMAN
SEIAA-TN

16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance
18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
19. The SEIAA, Tamil Nadu may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA,TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
21. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957,National Commission for protection of Child Right Rules,2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
22. Any other conditions stipulated by other Statutory/Government authorities shall be complied
23. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

CHAIRMAN
SEIAA-TN

Copy to:

1. The Secretary, Ministry of Mines, Government of India, ShastriBhawan, New Delhi.
2. The Principal Secretary, Environment and Forests Department, Government of Tamil Nadu, Tamil Nadu.
3. The Additional Chief Secretary, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai – 34.
5. The Chairman, Central Pollution Control Board, PariveshBhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai,Guindy, Chennai-32
7. The District Collector, Tiruppur District
8. The Commissioner of Geology and Mines,Guindy,Chennai-32
9. EI Division, Ministry of Environment & Forests, ParyavaranBhawan, New Delhi.

10.Spare.

திருப்பூர் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறை ஆணை

பிறப்பிப்பு: திருமதி. ச. ஜெயந்தி, இ.ஆ.ப.,

ந.க. 416 / கனிமம் / 2016 நாள். 17 .01.2017.

பொருள்: கனிமங்களும் குவாரிகளும் - திருப்பூர் மாவட்டம் - காங்கயம் வட்டம் - சேனாபதிபாளையம் கிராமம் - புல எண். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பட்டா நிலப்பரப்பிலிருந்து - சாதாரண கற்கள் / கிராவல் மண் வெட்டி எடுக்க திரு. ஆர். மனோகரன் என்பவருக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959-ன் விதி 19 (1) மற்றும் 20-ன்படி 5 ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் வழங்கி ஆணையிடப்படுகிறது.

பார்வை:
1. திரு. ஆர். மனோகரன், த/பெ. ராமசாமி என்பவரின் குவாரி குத்தகை உரிமம் வழங்கக் கோரும் மனு நாள்: 21.7.2016.
2. காங்கயம் வட்டாட்சியர் கடிதம் ந.க. 4400 / 2016 / அ2 நாள்: 22.9.2016.
3. தாராபுரம் வருவாய் கோட்டாட்சியர் (பொ) அவர்களின் கடிதம் ந.க. 2389 / 2016 / ஆ நாள்: 18.10.2016.
4. திருப்பூர், புவியியல் மற்றும் சுரங்கத்துறை துணை இயக்குநரின் புலத்தணிக்கை அறிக்கை நாள்: 22.10.2016.
5. இவ்வலுவக கடிதம் இதே எண் நாள்: 25.10.2016. (விண்ணப்பதாரருக்கு குவாரி உரிமம் வழங்க முடிவு செய்யப்பட்ட பகுதியை (Precise Area) தெரிவித்து அனுப்பப்பட்ட கடிதம்).
6. உறுப்பினர் செயலர், மாநில அளவிலான சுற்றுச்சூழல் செயல் மதிப்பீட்டு அதிகார அமைப்பு, தமிழ்நாடு, (State Level Environment Impact Assessment Autority) (SEIAA) தமிழ்நாடு, சென்னை-18. கடிதம் எண். Lr.No.SEIAA, TN /F.No. 5891 / 1(a) / EC. No. 3903 / 2016 dated: 18.11.2016.
7. தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம், திருப்பூர் வடக்கு Proceeding No. F. 1731 TPN / RS / DEE / TNPCB / TPN / A & W / 2016 dated 04.01.2017.

உத்தரவு:-

கரூர் மாவட்டம், ஆத்தூர் அஞ்சல், ஆண்டாங்கோவில் கீழ்பாகம், 1/284, கே.என். தோட்டம் என்ற முகவரியில் வசிக்கும் திரு. ராமசாமி மகன் ஆர். மனோகரன் என்பவர்

காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பட்டா நிலப்பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல் வெட்டியெடுக்க குவாரி குத்தகை உரிமம் வழங்கக் கோரி பார்வை 1ல் காணும் விண்ணப்பத்தினை சமர்ப்பித்துள்ளார். இவ்விண்ணப்பதாரர் விண்ணப்பக் கட்டணமாக ரூ. 1500/- ஐ அரசு கணக்கில் செலுத்தி அசல் சலானை தனது விண்ணப்பத்துடன் இணைத்து சமர்ப்பித்துள்ளார். இவ்விண்ணப்பத்தின் மீது உரிய நில இருப்பு அறிக்கை வழங்கக் கோரி வருவாய் கோட்டாட்சியர், தாராபுரம் அவர்களை கோரப்பட்டது.

2. அதன்படி, தாராபுரம் வருவாய் கோட்டாட்சியர் சம்பந்தப்பட்ட புலத்தினை தணிக்கை செய்து அறிக்கை அனுப்புமாறு காங்கயம் வட்டாட்சியரை கேட்டுக் கொண்டதற்கிணங்க, மேற்படி புலத்தினை தணிக்கை செய்த காங்கயம் வட்டாட்சியர் பார்வை 2-ல் காணும் கடிதத்தில், கற்குவாரி குத்தகை உரிமம் வழங்க கோரும் புலத்திலிருந்து 300 மீட்டர் சுற்றளவில் ஆட்சேபணைக்குரிய கட்டுமானங்கள், வீடுகள் ஏதுமில்லை எனத் தெரிவித்து குத்தகை உரிமம் வழங்க தனது பரிந்துரை அறிக்கையை வருவாய் கோட்டாட்சியருக்கு அனுப்பி வைத்துள்ளார்.

3. மேற்படி வட்டாட்சியர் அறிக்கையினை பெற்று தாராபுரம் வருவாய் கோட்டாட்சியர் அவர்கள் சம்பந்தப்பட்ட புலத்தினை தணிக்கை செய்து, பார்வை 3-ல் கண்டவாறு தனது நில இருப்பு அறிக்கையினை சமர்ப்பித்துள்ளார். அவர் தனது அறிக்கையில்,

"காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண். 733/2 மற்றும் 734/2 ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பரப்புள்ள பூமியானது மேற்படி கிராம பட்டா எண். 2014-ன்படியும், வெள்ளகோயில் சார் பதிவாளர் அலுவலக கிரைய ஆவண எண். 262 / 2011 நாள்: 24.11.2011-ன்படியும், மனுதாரருக்கு தனித்துப் பாத்தியப்பட்டு, நாளதுவரை மனுதாரரின் அனுபவத்தில் உள்ளது எனவும், மேற்படி பூமியில் மனுதாரர் பெயரில் ஏற்கனவே திருப்பூர் மாவட்ட ஆட்சியரின் செயல்முறை ஆணை ந.க. 381 / கனிமம் / 2011 நாள்: 13.09.2011-ன்படி 13.9.2011 முதல் 12.9.2016 வரை ஐந்தாண்டுகளுக்கு குத்தகை உரிமம் பெற்று குவாரிப்பணி செய்து வந்துள்ளார் எனவும், மேற்படி குவாரியின் உரிம காலம் 12.9.2016 உடன் முடிவடைந்தது எனவும் தெரிவித்துள்ளார்.

மேலும், பிரஸ்தாப புலத்தில் குவாரி உரிமம் வழங்குவது தொடர்பாக, மேற்படி கிராமத்தில் அ1 விளம்பரம் செய்யப்பட்டதில், பொதுமக்களிடமிருந்து ஆட்சேபணைகள் ஏதும் வரப்பெறவில்லை எனவும், குத்தகை உரிமம் வழங்கக் கோரும் புலமானது கீழ்பவானி மற்றும் பரம்பிக்குளம் ஆழியாறு பாசனத் திட்டம் மற்றும் நீராதாரங்கள் மூலம் பாசனம்

1131

பெறும் பூமி அல்ல எனவும், நில ஒப்படை, பூமிதானம், நிலச்சீர்திருத்தம், நிலமெடுப்பு போன்ற இனங்களுக்கு உட்பட்டது அல்ல எனவும், பிரஸ்தாப புலத்திலிருந்து 300 மீ சுற்றளவிற்குள் ஊர் நத்தமோ, இதர குடியிருப்புகளோ, அங்கீகரிக்கப்பட்ட அரசு கட்டிடங்களோ, புராதனச் சின்னங்கள் ஏதுமில்லை எனவும், பிரஸ்தாப புலத்தில் குறைந்த மற்றும் உயர் அழுத்த மின்பாதைகள் ஏதும் செல்லவில்லை எனவும், பிரஸ்தாப புலத்தின் எல்லைகள் வரையறுக்கப்பட்டு எல்லைக் கற்கள் நடப்பட்டுள்ளன" எனவும் தெரிவித்து, மனுதாரருக்கு காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பரப்பில் மட்டும் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க குவாரி குத்தகை உரிமம் வழங்கலாம் என பரிந்துரை அறிக்கை சமர்ப்பித்துள்ளார்.

4. இதனைத் தொடர்ந்து, இப்புலத்தினை தணிக்கை செய்துள்ள துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, திருப்பூர் பார்வை 4-ல் காணும் கடிதத்தில் தனது அறிக்கையினை சமர்ப்பித்துள்ளார். அவர் தனது அறிக்கையில் பின்வரும் விபரங்களை தெரிவித்துள்ளார்.

குத்தகை உரிமம் கோரும் புல எண். 733/2 மற்றும் 734/2 ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் ஆனது பட்டா எண். 2014-ன்படி மனுதாரர் திரு. மனோகரன் என்பவர் பெயரில் தனிப்பட்டாவாக தாக்கலாகியுள்ளது எனவும், இதன் மூலம் விண்ணப்பதாரருக்கு கல்குவாரி குத்தகை கோர விண்ணப்பப் புலத்தில் உரிமை உள்ளது எனவும், திருப்பூர் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறை ஆணை ந.க. 381 / கனிமம் / 2011 நாள்: 13.9.2011-ன்படி 13.9.2011 முதல் 12.9.2016 வரை குத்தகை உரிமம் வழங்கப்பட்டு, குத்தகை உரிமம் முடிவுற்றுள்ளது எனவும் தெரிவித்துள்ளார்.

மேலும், விண்ணப்பப் புலத்தில் பூமியின் மேல்மட்டத்திலிருந்து 2 மீ வரை கிராவல் மண் படிவுகளும், அதனைத் தொடர்ந்து 3 மீ ஆழம் வரை சிதைவுப் பாறைகளும், அதனை அடுத்து சார்னோகைட் வகையைச் சார்ந்த பாறை அமைவுகளும் காணப்படுகின்றன எனவும், மேற்படி பாறைகளில் அமையப்பெற்ற குறுக்கு நெடுக்கான பாறைப் பிளவுகளினால் மேற்படி பாறையை மெருகூட்டி பளிங்குகற்களாக தயாரித்து ஏற்றுமதி செய்ய தரமானதாக இல்லை எனவும், இதற்கு மாறாக மேற்படி கற்களானது கட்டிடம் மற்றும் சாலைப்பணிக்கு பயன்படும் கட்டுக்கற்கள், ஜல்லிக்கற்கள் மற்றும் வேலிக்கற்கள் செய்ய ஏற்றதாக உள்ளது எனவும் தனது அறிக்கையில் குறிப்பிட்டுள்ளார்.

குத்தகை உரிமம் வழங்கக் கோரும் புலத்திலிருந்து 300 மீட்டர் சுற்றளவிற்குள் அரசால் அங்கீகரிக்கப்பட்ட வீட்டு மனைகளோ, கட்டிடங்களோ இல்லை எனவும், 50 மீட்டர் சுற்றளவில் நீர்நிலைகள், மயானங்கள், கோவில் போன்ற புரதான சின்னங்கள் ஏதும்

இல்லை எனவும், விண்ணப்பப் புலத்தின் வடக்கு எல்லைக்கு இணையாக 20 மீ தூரம் தள்ளி பி.ஏ.பி. வாய்க்கால் செல்கிறது எனவும், இதனைத் தவிர வேறு நிலையான அமைவுகள் ஏதுமில்லை எனவும், குத்தகை கோரும் புலத்தில் ஏற்கனவே குவாரி செய்த பள்ளங்கள் காணப்படுகின்றன எனவும், மேற்படி பள்ளங்களில் பரப்பு மற்றும் வெட்டியெடுக்கப்பட்ட கனிமங்களின் கனபரிமாணம் ஆகியவற்றை துணை இயக்குநர் (சுரங்கம்) அவர்களால் ஏற்பளிக்கப்பட்ட சுரங்கத் திட்டத்திலிருந்து எடுத்துக் கொள்ளலாம் எனவும் தெரிவித்து, சில சிறப்பு நிபந்தனைகளின் பேரில், மனுதாரர் திரு. ஆர். மனோகரன், த/பெ. கே.கே. ராமசாமி என்பவருக்கு காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பரப்பிற்கு சாதாரண கற்கள் மற்றும் கிராவல் வெட்டியெடுத்துக் கொள்ள தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959ன் விதி 19 (1) மற்றும 20-ன்படி 5 (ஐந்து) ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் வழங்கலாம் என பரிந்துரை செய்து துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை அறிக்கை சமர்ப்பித்துள்ளார்.

5. மேற்கண்ட தணிக்கை அலுவலர்களின் பரிந்துரை அறிக்கைகளை ஏற்று, காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பட்டா நிலப்பரப்பு குவாரி குத்தகை உரிமம் வழங்க முடிவு செய்யப்பட்ட பகுதி (Precise Area) என அறிவிக்கப்பட்டு விண்ணப்பத்தாரர் திரு. ஆர். மனோகரன் என்பவருக்கு சுரங்க திட்டம் தயாரித்து சமர்ப்பிக்கும்படி பார்வை 5-ல் காணும் கடிதத்தின்படி கேட்டுக் கொள்ளப்பட்டது.

6. அதன்படி, மனுதாரர் திரு. மனோகரன் என்பவர் துணை இயக்குநர் (கனிமம்), திருப்பூர் அவர்களால் ஏற்பளிக்கப்பட்ட சுரங்கத் திட்டத்தினையும், மாநில அளவிலான சுற்றுச்சூழல் செயல் மதிப்பீட்டு அதிகார அமைப்பு (State Level Environment Impact Assessment Autority) (SEIAA) துறையினரிடமிருந்து பெறப்பட்ட தடையின்மை சான்றினையும், இவ்வலுவலகத்தில் பார்வை 6-ல் கண்டவாறு சமர்ப்பித்துள்ளார்.

7. மேற்காணும் கற்குவாரி குத்தகை உரிமம் வழங்கக் கோரும் பகுதிக்கு வழங்கப்பட்டுள்ள சுற்றுச்சூழல் பாதிப்பின்மை சான்றில் தெரிவிக்கப்பட்டுள்ள நிபந்தனைகளின்படி, திருப்பூர் மாவட்ட சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடு மாசுக் கட்டுப்பாட்டு வாரியம், திருப்பூர் வடக்கு அவர்களிடமிருந்து பெறப்பட்ட Consent to Operate ஒப்புதலை விண்ணப்பதாரர் பார்வை 7-ல் காணும் கடிதத்தின் மூலம் இவ்வலுவலகத்தில் சமர்ப்பித்துள்ளார்.

எனவே, வட்டாட்சியர், காங்கயம், வருவாய் கோட்டாட்சியர், தாராபுரம் மற்றும் துணை இயக்குநர் (கனிமம்), திருப்பூர் ஆகியோரின் புலத்தணிக்கை மற்றும் பரிந்துரை அறிக்கைகளின்படியும் குவாரி உரிமம் வழங்க முடிவு செய்யப்பட்ட பரப்பான காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பட்டா நிலப்பரப்பிற்கு மாநில சுற்றுச்சூழல் செயல்மதிப்பீட்டு அதிகார அமைப்பு (State level Environment Impact Assessment Authority) (SEIAA) தமிழ்நாடு, சென்னை-15 வழங்கியுள்ள சுற்றுச்சூழல் பாதிப்பின்மை சான்று மற்றும் திருப்பூர் வடக்கு மாவட்ட சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடு மாசுக் கட்டுப்பாட்டு வாரியம் அவர்களிடமிருந்து மேற்படி புலத்தில் குவாரிப் பணி தொடங்கி நடத்திட வழங்கப்பட்ட ஒப்புதல் சான்று ஆகியவற்றை ஏற்றும், இவ்விண்ணப்பத்தாரர் திரு. ஆர். மனோகரன், த/பெ. கே.கே. ராமசாமி என்பவருக்கு காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பட்டா நிலபரப்பில் சாதாரண கற்கள் / கிராவல் மண் வெட்டியெடுத்துக் கொள்ள தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959-ன் விதி 19(1) மற்றும் 20-ன்படி குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றிய நாளான 12.01.2017 முதல் 11.01.2022 வரை 5 (ஐந்து) ஆண்டுகளுக்கு கீழ்காணும் நிபந்தனைகளுடன் குவாரி குத்தகை உரிமம் வழங்கி ஆணை பிறப்பிக்கப்படுகிறது:-

நிபந்தனைகள்:-

1. மாநில சுற்றுச்சூழல் செயல் மதிப்பீட்டு அதிகார அமைப்பு (SEIAA) மற்றும் தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம் ஆகிய துறைகள் வழங்கியுள்ள சுற்றுச்சூழல் தடையின்மை சான்றுகளில் தெரிவிக்கப்பட்டுள்ள அனைத்து நிபந்தனைகளையும் முறையாக பின்பற்றி கல் மற்றும் கிராவல் குவாரி செய்யப்பட வேண்டும்.

2. குத்தகை ஒப்பந்த பத்திரம் நிறைவேற்றப்படும் நாள் குவாரி பணி தொடங்கப்படும் முதல் நாளாக கருதப்பட்டு அன்றைய தினத்திலிருந்து 5 ஆண்டுகளுக்கு மட்டுமே SEIAA வழங்கிய தடையின்மை சான்று செல்லத்தக்கது. அதன்பின்னர் குவாரிப்பணி செய்ய மீண்டும் SEIAA ஒப்புதல் பெற வேண்டும்.

3. குத்தகைத்தாரர் தனது குத்தகைக்காலத்தில் அருகில் உள்ள பட்டா நிலங்களுக்கு 7.5 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு யாதொரு சேதமுமின்றி முறையாக குவாரிப்பணி செய்ய வேண்டும்.

4. குத்தகைப் புலத்தின் வடக்கு எல்லைக்கு இணையாக 20 மீ தூரத்தில் செல்லும் பி.ஏ.பி. வாய்க்காலுக்கு எவ்வித சேதமும் ஏற்படாமல் பாதுகாப்பான முறையில் குவாரிப்பணி செய்ய வேண்டும்.

5. குத்தகைக்காலத்தில் கைத்துளைப்பான் கருவி கொண்டு பாறைகளை துளையிட்டும், மிதமான வெடிபொருள் பயன்படுத்தியும், பொதுமக்களுக்கோ, பொது சொத்துக்களுக்கோ யாதொரு சேதமுமின்றி விதிமுறைகளின் படி குவாரிப்பணி செய்ய வேண்டும்.

6. குவாரித் தொழிலாளர்களின் பாதுகாப்பினை உறுதி செய்ய Mettaliferrous Mines, விதிகளின்படி அகலமானதும், பாதுகாப்பானதுமான Benches அமைத்து பாதுகாப்பான முறையில் குவாரிக்குள் வாகனங்கள் சென்றுவரவும் மற்றும் குவாரி தொழிலாளர்களின் பாதுகாப்பினை உறுதி செய்தும் குவாரிப்பணி செய்ய வேண்டும்.

7. உரிமம் வழங்கக் கோரும் குவாரிக்கு தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரிய சுற்றுச் சூழல் பொறியாளர் வழங்கியுள்ள ஒப்புதல் கடிதத்தில் தெரிவித்துள்ள அனைத்து நிபந்தனைகளையும் மிகச் சரியாக பின்பற்றி குவாரிப்பணி செய்திடல் வேண்டும்.

8. இக்குவாரிக்கு தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரிய சுற்றுச் சூழல் பொறியாளர் வழங்கியுள்ள ஒப்புதல் கடிதம் 31.3.2018 வரை மட்டுமே செல்லத்தக்கது. குவாரி உரிம காலமான 5 ஆண்டுகளிலும் இவ்வொப்புதல் செல்லுபடியாகும் காலம் முடிவடையும் முன்னரே மீண்டும் புதுப்பித்து தொடர்ந்து தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரிய ஒப்புதல் நடைமுறையில் இருக்கும்படி வைத்துக் கொள்ள வேண்டும். மாவட்ட சுற்றுச்சூழல் பொறியாளர் ஒப்புதலை புதுப்பித்து சமர்ப்பிக்கத் தவறும் பட்சத்தில் இக்குவாரிக்கு நடைச்சீட்டு வழங்குவதை நிறுத்தி வைக்க நடவடிக்கை மேற்கொள்ளப்படும்.

மாவட்ட ஆட்சியர்,
திருப்பூர்.

பெறுநர்

திரு. ஆர். மனோகரன்,
த/பெ. கே.கே. ராமசாமி,
1/284, கே.என். தோட்டம்,
ஆண்டாங்கோவில் கீழ் பாகம்,
ஆத்தூர் அஞ்சல், கரூர் - 639 008.

நகல்:-

1. ~~வருவாய் கோட்டாட்சியர்~~ சார் ஆட்சியர், தாராபுரம்.
2. வட்டாட்சியர், காங்கயம்.
3. கிராம நிர்வாக அலுவலர், சேனாபதிபாளையம்.

TAMILNADU POLLUTION CONTROL BOARD

From	To
M. Saravanakumar, M.E, District Environmental Engineer, Tamilnadu Pollution Control Board, Tiruppur North, II Floor, Kumaran Commercial Complex, Kumaran Road, Tiruppur – 641 601.	The Revenue Divisional Officer, Dharapuram, Tiruppur District.

Lr No: F.NGT Case/O.A. No. 231 of 2021 (SZ)/DEE/TNPCB/TPN/2021, Dated: 15.12.2021.

Sir,

Sub: TNPC Board - O/o. DEE, Tiruppur (North) – Rough stone and Gravel quarry lease granted to Mr. R. Manoharan, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District – O.A. Nos. 231 of 2021 (SZ), the Hon'ble NGT (SZ), Chennai – Committee constituted by the District Collector – Joint Inspection of Committee – Report of TNPCB – Submitted – Regarding.

Ref: 1. Orders of the Hon`ble NGT dt: 26.11.2021 passed in O.A.No. 231 of 2021 (SZ).

2. Collector`s Proc. Roc.925/2020/Mines, Dated: 10.12.2021.

3. Letter No. 387/2021/E, Dated: 13.12.2021 received from RDO, Dharapuram.

4. Committee inspection of the units on 15.12.2021.

In continuation of the above cited references, the Committee comprises of Revenue Divisional Officer, Dharapuram, Deputy Director of Geology and Mining, Tiruppur District and District Environmental Engineer, Tamilnadu Pollution Control Board, Tiruppur North along with Tahsildar, Kangeyam, Assistant Environmental Engineer, TNPCB, Tiruppur North, Assistant Geologist, Tiruppur have inspected the following units on 15.12.2021.

i) M/s. R. Manoharan Rough Stone and Gravel Quarry, S.F. No. 733/2 & 734/2, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.

ii) M/s. Shree Nithi Stone and Metal, S.F. No. 722/A, 723/A, 731/A, 733, 734 & 736/A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.

iii) M/s. Shree Nithi Enterprises, S.F. No. 735/3A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.

The detailed report is submitted is as follows:

i) <u>M/s. R. Manoharan Rough Stone and Gravel Quarry:</u>

The unit of M/s. R. Manoharan Rough Stone and Gravel Quarry is located at S.F. No. 733/2 & 734/2, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.

The unit has obtained Environmental Clearance from State Level Environmental Impact Assessment Authority, Tamil Nadu vide its Lr.No. SEIAATN/F.No.5891/1(a)/EC.No.3903/2016 Dated:18.11.2016 for Rough stone & Gravel quarry at S.F.No.733/2 and 734/2 with a lease extent of 3.25.0 hectares with the quantity of 2,78,721 m^3 of rough stone, 4,830 m^3 Gravel and 14,850 m^3 of Weathered formation for the period of 5 Years. Further, the unit has obtained Consent to Operate (Direct) from the office vide Proc. No. F.1731TPN/RS/DEE/TNPCB/TPN/W&A/2017, Dated: 04.01.2017 with validity up to 31.03.2018 and subsequently renewed the consent up to 17.11.2022 vide this office proceedings dated: 04.08.2019.

During the committee inspection on 15.12.2021, the following were observed:

1) The quarry was not in operation.
2) The unit has provided water sprinkler system to control the fugitive emission due to vehicle movement and it is in operable condition.
3) The unit has not provided the fencing around the quarry boundary.
4) The unit has not earmarked the quarrying area.

ii) <u>M/s. Shree Nithi Stone and Metal:</u>

The unit of M/s. Shree Nithi Stone and Metal is located at S.F. No. 722/A, 723/A, 731/A, 733, 734 & 736/A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.

The unit has obtained Consent to Operate (Direct) from the office vide Proc. No. F.No. TPN0611/RS/DEE/TNPCB/TPN/W&A/2013, Dated: 05.10.2013 with validity up to 31.03.2014 and subsequently renewed the consent with validity up to 31.03.2022 for the following:

1. Product details: Blue Metal Jelly (1/4", 1/2", 3/4", 1 1/2" & Stone Powder) – 2000 Tons/Month.
2. Generation and disposal of sewage – 1.50 KLD through On Industry`s Own Land.
3. Point source emission (Source - Control Measures):
   Jaw crusher - 2 Nos. – Enclosure water sprinkler.
   Vibrator – 2 Nos. – Enclosure water sprinkler.
   Powder section – Enclosure water sprinkler.

Further, the unit was inspected on 19.02.2021 and a show cause notice was issued to the unit for operating the unit without obtaining Consent for change of name and management. Subsequently, the unit has applied for Consent to Operate (Direct) in the name of M/s. Erode Mines through

online. Based on the online application, the unit was inspected and the application was returned to the unit for want of particulars and to provide adequate Air Pollution Control measures. Subsequently, the unit was inspected on 04.05.2021 and found that the unit has provided adequate Air Pollution Control measures. The unit is yet to resubmit the application for change of name and management.

During the committee inspection on 15.12.2021, the following were observed:

1) The unit was not in operation. However, it was under operational condition.

2) The unit has provided the following Air Pollution Control measures and was under operational condition.

S.No.	Point Source Emission	Pollution Control Measures provided
1)	Jaw crusher – 2 Nos.	Enclosure with Water Sprinkler
2)	Vibrator – 2 Nos.	Enclosure with Water Sprinkler
3)	Powder section	Enclosure with Water Sprinkler
4)	Conveyors	Covered with hood arrangement
5)	Fugitive emission	Water sprinklers provided

3) The unit has provided water sprinkler system for loading and unloading area to control the fugitive emission.

4) The unit has developed green belt around the boundary of the unit.

iii) M/s. Shree Nithi Enterprises:

M/s. Shree Nithi Enterprises is located at S.F. No. 735/3A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.

The unit has obtained Consent to Operate (Direct) vide Proc. No. F.2174TPN/OS/DEE/TNPCB/TPN/W&A/2017, Dated: 20.11.2017 with validity up to 31.03.2019 further the unit has obtained Consent to Operate (Expansion-I) vide Proc. No. F.2174TPN/OS/DEE/TNPCB/TPN/W&A/2020, Dated: 06.09.2020 with validity up to 31.03.2022 for the following:

1. Product details: Crushed stone sand – 3900 Tons/Month.
2. Generation and disposal of sewage – 0.40 KLD through Industry`s Own Land.
3. Generation and disposal of trade effluent – 27.0 KLD with recycling for crushed stone sand washing.
4. Point source emission (Source - Control Measures):

   Vertical shaft impactor (VSI Machine – 1 No.) – Enclosure with water sprinkling system.

   Vibrator – 1 No. – Enclosure with water sprinkling system.

   Conveyor belt – 6 Nos. – Enclosure with water sprinkling system.

   D.G. Set 82.5 KVA – Acoustic enclosure with stack.

Further, the unit was inspected on 19.02.2021 and a show cause notice was issued to the unit for operating the unit without obtaining Consent for change of name and management. Subsequently, the unit has applied for Consent to Operate (Direct) in the name of M/s. Erode Mines (M Sand Unit) through online. Based on the online application, the unit was inspected and the application was returned to the unit for want of particulars and to provide adequate Air Pollution Control measures. Subsequently, the unit was inspected on 04.05.2021 and found that the unit has provided adequate Air Pollution Control measures. The unit is yet to resubmit the application for change of name and management.

During the committee inspection on 15.12.2021, the following were observed:

1) The unit was not in operation. However, it was under operational condition.

2) The unit has provided the following Air Pollution Control measures and were under operational condition:

S.No.	Point Source Emission	Pollution Control Measures provided
1)	Vertical Shaft Impactor (VSI Machine) – 1 No.	Enclosure with Water Sprinkling System.
2)	Vibrator – 1 No.	Enclosure with Water Sprinkling System.
3)	Conveyor Belt – 6 Nos.	Covered with hood arrangement
4)	D.G. Set – 82.5 KVA	Acoustic enclosure with stack

3) The unit has provided water sprinkler system for Haulage road and Loading and unloading point to control the fugitive emission.

4) The unit has developed green belt around the boundary of the unit.

This is submitted for favour of kind information and necessary further action please.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Tiruppur North.

18/12/21

Joint Inspection Report

Date of Inspection: 15.12.2021.

As per the orders of the District Collector, Tiruppur vide proceedings Rc.No. 925/2020/Mines dated: 10.12.2021, joint inspection was conducted in the subject Rough Stone and Gravel quarry lease in S.F. No. 733/2 and 734/2 of Senapathipalayam village, Kangeyam Taluk, Tiruppur District and inspection report is submitted as detailed below:-

1.	Name of the lessee	:	Thiru.R.Manoharan, S/o. K.K. Ramasamy No.1/284,K.N. Thottam, Andan kovil Keelpagam, Athur Post Karur – 639 008.	
2.	Taluk and Village	:	Kangeyam Taluk Senapathipalayam village	
3.	S.F.Nos and Extent in hects.	:	S.F.Nos.733/2 and 734/2 3.25.0 hects	
4.	Classification	:	Patta lands	
5.	Name of the Mineral	:	Rough Stone and Gravel	
6.	Mining plan approval order, date, depth of quarrying and approved quantity	:	Approval order:	Rc. No. 416/Mines/ 2016 dated 27.10.2016.
			Approved Quantity :	278721cbm of Rough stone, 4830 cbm Gravel and 14850 cbm of weathered formation
			Approved depth	55m- below ground level
7.	Environmental clearance issued details and approved quantity	:	Order:	Lr.No. SEIAA-TN-/F.No.5891/1(a)/EC.No. 3903/2016 dt.18.11.2016
			Approved depth	55m – below ground level
			Approved Quantity:	278721 cbm of Rough stone, 4830 cbm Gravel and 14850 cbm of weathered formation
8.	District Collector Proceedings No. and date of grant	:	Rc.No. 416/கனிமம்/ 2016 dated 12.01.2017.	
9.	Lease Period	:	12.01.2017 to 11.01.2022	

10. Previous lease granted particulars if any in the subject area, Quantity removed and Seigniorage fee collected

	Name of the lessee	S.F.Nos, extent (hects)	Proc. No and date	Lease Period	Approved mining plan/Environment clearance if any	Quantity removed and transport permit issued (cbm)	Seigniorage fee collected in Rs.
1	N.S. Parthiban	733/2 734/2 3.25.0 Hect.	29164/ 2006/ x-1 dated 14.08.2006	14.08.2006 -13.08.2011	--	Rough stone 10020 Gravel 1800	Rs. 367675/-

2	R. Mano haran	733/2 734/2 3.25.0 Hect.	381/Mines / 2011 dated 13.09.2011	13.09.2011 -12.09.2016	--	Rough stone 37125 Gravel 3660	Rs. 1790100/-

11. The details of permit issued during the current lease period:

Mineral	Quantity for which permit issued during the current lease period (in cubic meters)	Seigniorage Fees remitted in Rs.
Gravel	3330	Rs. 5233440/-
Rough stone	91362	

12. Field observations / violations detected:

1. The lessee has not maintained safety distance of 7.5 meters to the adjoining patta lands on the eastern side.

2. The lessee has not maintained safety distance of 50 meters to the PAP canal passing through the lands in S.F. Nos. 733/1, 734/1 on the northern side.

Total quantity mined as per the sketch (in Cubic meter)		Total quantity for which transport permit obtained during all the three lease periods (in Cubic meter)		Stock available as per the sketch (in Cubic meter)		Balance quantity transported without valid transport permits (in Cubic meter)	
Rough stone	Gravel	Rough stone	Gravel	Rough stone	Gravel	Rough stone	Gravel
358403	51890	138507	8790	19653	13236	200243	29864

3. From the above table, it is revealed that, the lessee had quarried and transported 200243 cubic meters of rough stone and 29864 cubic meters of gravel excessively from the lease area without valid transport permit.

For the aforesaid violations committed by the lessee, action may be initiated against him as per the provisions of Rules and Act in force.

(signed) 21/12/21

Revenue Divisional Officer,
Dharapuram

(signed) 17/12/2021

Deputy Director,
Geology and Mining,
Tiruppur

From

Thiru. S. Vineeth, I.A.S.,
District Collector,
Tiruppur

To

The Revenue Divisional Officer,
Dharapuram.

R.c. 925/2020/Mines dated .12.2021.

Sir,

Sub: Mines and Minerals – Minor Mineral - Rough stone - Tiruppur District – Kangeyam Taluk - Senapathipalayam village - Rough stone and Gravel quarry lease granted to Thiru.R. Manoharan - Original Application No. 300 of 2021(PB) registered by the National Green Tribunal, Principle Bench and forwarded to the Southern bench, Chennai - orders of the Hon'ble Green Tribunal in O.A. No. 231 /2021 (SZ) dated 26.11.2021 –Committee constituted by the District Collector- joint inspection conducted- report received – violations detected- action to be taken as per rule 36-A of the Tamil Nadu Minor Mineral Concession Rules, 1959 – Requested - Regarding.

Ref:

1. Proceedings of the District Collector, Erode in R.c. No. 29164/2006/X-1 dated 14.08.2006.
2. Proceedings of the District Collector, Tiruppur in R.c. No. 381/Mines/2011 dated 13.09.2011.
3. Proceedings of the District Collector, Tiruppur in R.c. No. 416/Mines/2016 dated 12.01.2017.
4. Thiru. Maheshkumar, Prabhukumar and P.G. Sethuraman, Kurukkalpalayam, Velappanaicken valasu, Senapathipalayam village, Kangeyam Taluk petitions
5. The Sub Collector, Dharapuram letter R.c. no. 387/2021/இ dated 01.06.2021.
6. Orders of the Hon'ble National Green Tribunal, Principle Bench, Delhi dated 11.11.2021 in Original Application No. 300 of 2021(PB)
7. Orders of the Hon'ble National Green Tribunal, Southern Zone, Chennai dated 26.11.2021 in Original Application No. 231 of 2021(SZ)
8. Proceedings of the District Collector, Tiruppur in R.c. No. 925/2020/Mines dated 10.12.2021
9. Joint Inspection report of the Revenue Divisional Officer, Dharapuram and Deputy Director, Geology and Mining, Tiruppur dated 17.12.2021.

****

Kind attention is invited to the reference cited.

2) One Thiru. R. Manoharan, S/o. K.K. Ramasamy, 1/284, K.N. Thottam, Andankoil Keel pagam, Athur post, Karur District was granted quarrying lease for Rough stone and Gravel, over an extent of 3.25.0 Hect. in patta lands comprised in S.F. nos. 733/2 (1.96.5) and 734/2 (1.28.5) of Senapathipalayam village, Kangeyam Taluk, Tiruppur District for a period of 5 years from 12.01.2017 to 11.01.2022 vide reference 3rd cited.

3) At this juncture, Hon'ble National Green Tribunal, Principle Bench, Delhi registered an O.A. No. 300/2021 based on the complaint received from Thiru. P.G. Sethuraman and directed as follows:-

"2. In view of the above, let the State PCB look into the grievance, take remedial action in accordance with law and furnish an action taken report within two months before the Southern Bench of this Tribunal.

4) Accordingly, the Hon'ble National Green Tribunal, Southern Bench, Chennai in its order dated 26.11.2021 in O.A. no. 231/2021 has ordered amongst to others and directed the District Collector to file a independent report.

5) In this connection, a committee comprising of (1).The Revenue Divisional Officer, Dharapuram, (2). The District Environmental Engineer, Tamil Nadu Pollution Control Board, Tiruppur (North) and (3) The Deputy Director, Geology and Mining, Tiruppur was constituted vide the District Collector, Tiruppur proceedings in the reference 8th cited with a direction to inspect the subject area and to furnish a detailed report to the District Collector regarding the validity of the lease, siting criteria and also regarding allegations made in the petition as ordered by the Hon'ble Green Tribunal.

6). As ordered by the District Collector, the Revenue Divisional Officer, Dharapuram and Deputy Director, Geology and Mining, Tiruppur have submitted their joint inspection report vide in the reference 9th cited as detailed below:-

1.	Name of the lessee	:	Thiru.R.Manoharan, S/o. K.K. Ramasamy No.1/248,K.N. Garden, Andan kovil east, Karur, Tamil Nadu – 639 002.	
2.	Taluk and Village	:	Kangeyam Taluk Senathipalayam village	
3.	S.F.Nos and Extent in hects.	:	S.F.Nos.733/2 and 734/2 3.25.0 hects	
4.	Classification	:	Patta lands	
5.	Name of the Mineral	:	Rough Stone and Gravel	
6.	Mining plan approval order, date, depth of quarrying and approved quantity	:	Approval order:	Rc. No. 416/Mines/ 2016 dated 27.10.2016.
			Approved Quantity :	278721cbm of Rough stone, 4830 cbm Gravel and 14850 cbm of weathered formation
7.	Environmental clearance issued details and approved quantity	:	Order:	Lr.No. SEIAA-TN-/F.No.5891/1(a)/EC.No. 3903/2016 dt.18.11.2016
			Approved depth:	55 m
			Approved Quantity:	278721 cbm of Rough stone, 4830 cbm Gravel and 14850 cbm of weathered formation
8.	District Collector Proceedings No. and date of grant	:	Rc.No. 416/கனிமம்/ 2016 dated 12.01.2017.	
9.	Lease Period	:	12.01.2017 to 11.01.2022	

10.	Previous lease granted particulars if any in the subject area, Quantity removed and Seigniorage fee collected						
	Name of the lessee	S.F. Nos, extent (hects)	Proc. No and date	Lease Period	Approved mining plan/Environment clearance if any	Quantity removed and transport permit issued (cbm)	Seigniorage fee collected in Rs.
1	N.S. Parthiban	733/2 734/2 3.25.0 Hect.	29164/ 2006/ x-1 dated 14.08.2006	14.08.2006 - 13.08.2011	--	Rough stone 10020 Gravel 1800	Rs. 367675/-
2	R. Mano haran	733/2 734/2 3.25.0 Hect.	381/Mines / 2011 dated 13.09.2011	13.09.2011 - 12.09.2016	--	Rough stone 37125 Gravel 3660	Rs. 1790100/-

11. *The details of permit issued during the current lease period:*

Mineral	*Quantity for which permit issued during the current lease period (in cubic meters)*	*Seigniorage Fees remitted in Rs.*
Gravel	*3330*	*Rs. 5233440/-*
Rough stone	*91362*	

12. *Field observations / violations detected:*

1. *The lessee has not maintained safety distance of 7.5 meters to the adjoining patta lands on the eastern side.*

2. *The lessee has not maintained safety distance of 50 meters to the PAP canal passing through the lands in S.F. Nos. 733/1, 734/1 on the northern side.*

Total quantity mined as per the sketch (in Cubic meter)		*Total quantity for which transport permit obtained during all the three lease periods (in Cubic meter)*		*Stock available as per the sketch (in Cubic meter)*		*Balance quantity transported without valid transport permits (in Cubic meter)*	
Rough stone	*Gravel*	*Rough stone*	*Gravel*	*Rough stone*	*Gravel*	*Rough stone*	*Gravel*
358403	*51890*	*138507*	*8790*	*19653*	*13236*	*200243*	*29864*

3. *From the above table, it is revealed that, the lessee had quarried and transported 200243 cubic meters of rough stone and 29864 cubic meters of gravel excessively from the lease area without valid transport permit.*

Finally, they have recommended to take action against the lessee as per the provisions of Rules and Act in force.

7) In view of the above, the Revenue Divisional Officer, Dharapuram is hereby requested to take action as per rule 36-A of the Tamil Nadu Minor Mineral Concession Rules, 1959 against the lessee

Thiru. R. Manoharan, S/o. Ramasamy for having indulged in quarrying and transportation of 200243 cubic meter of Rough Stone and 29864 cubic meter of Gravel unlawfully from the lease hold area without remitting necessary seigniorage charges to the Government. Kindly expedite the action taken report at the earliest.

This may kindly be treated as most urgent.

Encl.: As above.

District Collector,
Tiruppur.

Department of Geology and Mining,
Collector's office,
Collectorate, Tiruppur.

Rc. No. 925/2021/Mines **Dated : .12.2021.**

SHOW CAUSE NOTICE

Sub: Mines and Minerals – Minor Mineral - Rough stone - Tiruppur District – Kangeyam Taluk - Senapathipalayam village - Rough stone and Gravel quarry lease granted to Thiru.R. Manoharan - Original Application No. 300 of 2021(PB) registered by the National Green Tribunal, Principle Bench and forwarded to the Southern bench, Chennai - orders of the Hon'ble Green Tribunal in O.A. No. 231 /2021 (SZ) dated 26.11.2021 –Committee constituted by the District Collector - joint inspection conducted- report received – violations detected - explanation called for - Reg.

Ref:
1. Proceedings of the District Collector, Tiruppur in R.c. No. 416/Mines/2016 dated 12.01.2017.
2. Thiru. Maheshkumar, Prabhukumar and P.G. Sethuraman, Kurukkalpalayam, Velappanaicken valasu, Senapathipalayam village, Kangeyam Taluk petitions
3. Orders of the Hon'ble National Green Tribunal, Principle Bench, Delhi dated 11.11.2021 in Original Application No. 300 of 2021(PB)
4. Orders of the Hon'ble National Green Tribunal, Southern Zone, Chennai dated 26.11.2021 in Original Application No. 231 of 2021(SZ)
5. Proceedings of the District Collector, Tiruppur in R.c. No. 925/2020/Mines dated 10.12.2021
6. Joint Inspection report of the Revenue Divisional Officer, Dharapuram and Deputy Director, Geology and Mining, Tiruppur dated 17.12.2021.

*****

One Thiru. R. Manoharan, S/o. K.K. Ramasamy, 1/284, K.N. Thottam, Andankoil Keel pagam, Athur post, Karur District was granted quarrying lease for Rough stone and Gravel, over an extent of 3.25.0 Hect. in patta lands comprised in S.F. nos. 733/2 (1.96.5) and 734/2 (1.28.5) of Senapathipalayam village, Kangeyam Taluk, Tiruppur District for a period of 5 years from 12.01.2017 to 11.01.2022 vide reference 1st cited.

2). At this juncture, the Hon'ble National Green Tribunal, Principle Bench, Delhi registered an O.A. No. 300/2021 based on the complaint received from Thiru. P.G. Sethuraman and in its ordered dated 11.11.2021 directed as follows:-

"2. ***In view of the above, let the State PCB look into the grievance, take remedial action in accordance with law and furnish an action taken report within two months before the Southern Bench of this Tribunal.***

3) Accordingly, the Hon'ble National Green Tribunal, Southern Bench, Chennai in its order dated 26.11.2021 in O.A. no. 231/2021 has ordered amongst to others and directed the District Collector to file a independent report.

4) In this connection, a committee comprising of (1).The Revenue Divisional Officer, Dharapuram, (2). The District Environmental Engineer, Tamil Nadu Pollution Control Board, Tiruppur (North) and (3) The Deputy Director, Geology and Mining, Tiruppur was constituted vide the District Collector, Tiruppur proceedings in the reference 5th cited with a direction to inspect the subject area and to furnish a detailed report to the District Collector regarding the validity of the lease, siting criteria and also regarding allegations made in the petition as ordered by the Hon'ble Green Tribunal.

5). As ordered by the District Collector, the Revenue Divisional Officer, Dharapuram and Deputy Director, Geology and Mining, Tiruppur have inspected the subject area on 15.12.2021 and submitted their report vide reference 6th cited wherein the following violations have been reported:-

1. *The lessee has not maintained safety distance of 7.5 meters to the adjoining patta lands on the eastern side.*

2. *The lessee has not maintained safety distance of 50 meters to the PAP canal passing through the lands in S.F. Nos. 733/1, 734/1 on the northern side.*

Total quantity mined as per the sketch (in Cubic meter)		*Total quantity for which transport permit obtained during all the three lease periods (in Cubic meter)*		*Stock available as per the sketch (in Cubic meter)*		*Balance quantity transported without valid transport permits (in Cubic meter)*	
Rough stone	*Gravel*	*Rough stone*	*Gravel*	*Rough stone*	*Gravel*	*Rough stone*	*Gravel*
358403	*51890*	*138507*	*8790*	*19653*	*13236*	*200243*	*29864*

3. *From the above table, it is revealed that, the lessee had quarried and transported 200243 cubic meters of rough stone and 29864 cubic meters of gravel excessively from the lease area without valid transport permit.*

In view of the above, you are hereby directed to appear before the District Collector on 29/12/21 at 3.30 pm and to offer your explanation as to why action should not be initiated against you as per rule 36 (5) (h) of the Tamil Nadu Minor Mineral Concession Rules, 1959 for the aforesaid violations committed by you.

If you fail to appear before District Collector on the said date and time, it will be construed that you have nothing to offer and further action will be taken based on the available records and as per Rules and Act in force.

Copies of the Joint inspection report and the orders of the Hon'ble National Green Tribunals are herewith enclosed for your ready reference.

Encl.: As above.

(O/C) 21/12/21 3/3

District Collector,
Tiruppur.

To

Thiru. R. Manoharan,
S/o. K.K. Ramasamy,
1/284, K.N. Thottam,
Andankoil Keel Pagam,
Athur Post, Karur District.

அனுப்பப்பட்டது
22/12/21

21/12/2021

21/12/21